

| 1                                  | 2                            |
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| <b>Jute Mills In West Bengal :</b> |                              |
| 30.                                | M/s. Ambica Jute Mills Ltd.  |
| 31.                                | M/s. Megna Jute Mills Ltd.   |
| 32.                                | M/s. Angus Co. Ltd.          |
| 33.                                | M/s. Victoria Jute Mills     |
| 34.                                | M/s. Nuddea Mills            |
| 35.                                | M/s. Kankanarh Co. Ltd.      |
| 36.                                | M/s. Eastern Mfg. Co. Ltd.   |
| 37.                                | M/s. Shree Gourishankar Jute |
| 38.                                | M/s. Howrah Mills.           |
| 39.                                | M/s. Baranagore Jute         |
| 40.                                | Delta Jute Co. Ltd.          |
| 41.                                | M/s. Nahati Jute Mills Ltd.  |
| 42.                                | M/s. Agapan Co.              |
| 43.                                | M/s. Samraggur Jute.         |
| 44.                                | M/s. Gouripore Jute Co. Ltd. |
| 45.                                | M/s. Kelvin Jute.            |
| 46.                                | M/s. Titaghur Jute Co. Ltd.  |
| 47.                                | M/s. New Central Jute Mills  |
| 48.                                | M/s. North Brock Jute Mills  |
| 49.                                | M/s. Budge Jute.             |
| 50.                                | M/s. Anglo India Jute Mills. |
| 51.                                | M/s. Kanoria Jute            |
| 52.                                | M/s. N.J.M.C. Unit-National  |
| 53.                                | M/s. J.M.C. Unit - Union     |
| 54.                                | M/s. J.M.C. Unit - Kinnision |
| 55.                                | M/s. J.M.C. Unit - Alexandra |
| 56.                                | N.J.M.C. Unit - Khandah.     |

#### Public Distribution System

1784 SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state

(a) the total number of Blocks where Public Distribution System is functioning in Kerala.

(b) the number of Blocks where the Government have introduced the Revamped Public Distribution System;

(c) whether the Government have received any representation to expand the above Public Distribution System in more Blocks.

(d) if so, the details thereof; and

(e) the steps taken by the Union Government in this regard?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) to (e). As per the present policy, entitlement of Public Distribution System (PDS) is universal in nature. The total number of block in Kerala are 152, out of which 21 are getting the benefits under Revamped PDS. The Government of Kerala had requested for extension of RPDS to another 53 blocks in the December, 1995. The RPDS was sought to be extended only to these blocks which were covered under Employment Assurance Scheme (EAS). These blocks were not covered and hence RPDS was not extended to these 53 blocks.

[Translation]

#### Cellular Phone Service in Madhya Pradesh

1785. DR. SATYANARAYAN JATIA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the cellular phone service has been introduced in Madhya Pradesh;

(b) if so, the details thereof, district-wise, location-wise and particularly in Ujjain and Ratlam; and

(c) the expenditure incurred on setting up of the said system in each district?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : No, Sir. However, licences have been issued to two Indian Companies, namely M/S Cellular Communications India Ltd. and M/s Reliance Telecom Pvt. Ltd. for operation of Cellular Phone Service in Madhya Pradesh.

(b) and (c). Do not arise in view of (a) above.

[English]

#### Abolition of Contract Labour System

1786. SHRI AMAR ROY PRADHAN : Will the Minister of LABOUR be pleased to state :

(a) whether Hon'ble Supreme Court in its judgements has directed the Union and State Governments to take necessary steps for abolition of contract labour system;

(b) if so, the details thereof during the last three years; and

(c) the steps taken by the Government to implement the judgements and to keep a check on its implementation in States?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) and (b). Child disposing off the matter the Hon'ble Supreme Court of India in Civil Appeal No. 5497 of 1995, Gujarat Electricity Board, Thermal